

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

**CA NO.26/2017
IN
CP No.77/2015
RT CP No.51/Chd/Pb./2017**

In the matter of:

Kotak Mahindra Prime Ltd.Petitioner.

Versus.

Flywell Overseas Pvt. Ltd.Respondent.

Present: Mr.Yashpal Gupta, Advocate for the petitioner.
None for respondent.

As per the office report, no information as per proviso to rule 5 (1) of the Companies (Transfer of Pending Proceedings) Rules, 2016 has been furnished nor the name of Interim Resolution Professional has been proposed so far. The matter is now adjourned to 21.07.2017.

Sd/-

(Justice R.P.Nagrath)
Member (Judicial)

July 04, 2017.
Ashwani